



(B1)  
A

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

Registration No. 280 of 1989/90 (C)

Central Administrative Tribunal

Circuit Bench, Lucknow

Date of filing 27/8/90

Date of Receipt by Post 2

APPLICANT(S) Shri Harishankar

RESPONDENT(S) C.O. 9.

27/8/90  
Deputy Registrar (J)

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ?
2. a) Is the application in the prescribed form ?  
b) Is the application in paper book form ?  
c) Have six complete sets of the application been filed ?
3. a) Is the appeal in time ?  
b) If not, by how many days it is beyond time ?  
c) Has sufficient case for not making the application in time, been filed ?
4. Has the document of authorisation/ Vakalatnama been filed ?
5. Is the application accompanied by B.D./Postal Order for Rs.50/-
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?  
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?  
c) Are the documents referred to in (a) above neatly typed in double space ?
8. Has the index of documents been filed and paging done properly ?
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ?
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?

yes

yes

yes

yes

yes

yes

yes

yes

yes

yes

yes

yes

yes

yes

NO

R

(A2)

Particulars to be Examined

Endorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed?
12. Are extra copies of the application and Annexures filed?
  - a) Identical with the Original?
  - b) Identical?
  - c) Missing in Annexures
13. Nos. \_\_\_\_\_ pages Nos. \_\_\_\_\_?
14. Have the file size envelopes bearing full addresses of the respondents been filed?
15. Are the given address the registered address?
16. Do the names of the parties stated in the copies tally with those indicated in the application?
17. Are the translations certified to be true or supported by an affidavit affirming that they are true?
18. Are the facts of the case mentioned in item no. 6 of the application?
  - a) Concise?
  - b) Under distinct heads?
  - c) Numbered consecutively?
  - d) Typed in double space on one side of the paper?
19. Have the particulars for interim order prayed for indicated with reasons?
20. Whether all the remedies have been exhausted.

yes

yes

N.A.

yes

yes

yes

yes

yes

yes

yes

dinesh/

27/8

Put up on 29.8.90, kept the bench of orders. 27/8/91

Central Administrative Tribunal, Circuit Bench

Lucknow.

Registration (O.A. No. 280 of 1990)

Hari Shankar

... Applicant

Vs.

Union of India & others

... Opp. Parties

Hon'ble Mr. D.K. Agrawal, JM

Hon'ble Mr. K. Obayya, AM

J U D G M E N T

(Delivered by Hon'ble DK Agrawal, JM)

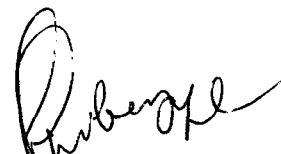
This application under Section 19 of the Administrative Tribunals Act, 1985, is directed against the verbal threat alleged to have been extended to the applicant on 28-7-1990. The facts are that the applicant was given an appointment for three months vide Annexure 11-A on 1-6-1990. By virtue of the said order, the appointment of the petitioner would come to an end on 31st August, 1990. Therefore, the said term of appointment of the petitioner would come to an end on 31-8-1990 only on account of the fact of the alleged threat, which in our opinion, is misnomer. Prior to approaching the Tribunal, the applicant ought to have exhausted the alternative remedy available to him under Section 20 of the Administrative Tribunals Act, 1985, but it appears that no such representation has been made. A representation dated 17-8-1990 marked Annexure-15 does appear on record which contains the prayer for transfer of the applicant to some other section. The said representation is not for regularisation of service. However, we feel that the respondent-2

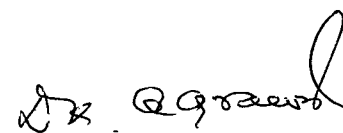
*DK Agrawal*

624

should be directed to look into the state of affairs and consider the regularisation of the applicant in accordance with the rules. We are <sup>therefore</sup> ~~further~~ of the opinion that this petition is liable to be dismissed summarily with a direction to respondent no. 2 to consider the regularisation of the applicant in accordance with the rules.

2. The petition is accordingly dismissed <sup>in</sup> ~~it~~-limine.

  
(A.M.)

  
(J.M.) 29.8.90

Dated : Lucknow  
August 29, 1990.

ES/

A-5

IN THE Hon'ble Central Criminal Justice Tribunal,  
Circuit Bench, ...

Application No. 28 of 1990  
... Applicant  
... Respondents

Index

| Sl. No | Description of documents                             | Pages |
|--------|------------------------------------------------------|-------|
| 1.     | Application                                          | II    |
| 2.     | Relief sought for the issue of writ of habeas corpus |       |
| 3.     | Vakalatnama                                          | 12    |

हरीशंकर  
(Applicant)  
*(Signature)*  
(Gauri Hasan)  
Advocate

Aug. 27, 1990

Counsel for the Applicant

(46)

[Signature]

In the Hon'ble Central Administrative Tribunal,  
Addl. Bench Allahabad, Circuit Bench,  
Lucknow

27/8/90  
27.8.90  
27/8  
27/8

Application No. 230 of 1990 (L)  
Hari Shanker, aged about 22 years,  
son of Sri Anusui Lal, A/C Village  
Mehpur, Post Charsaen, Tahsil Bhatnagar,  
Sarabani.

.....Applicant

Versus

1. Union of India, Ministry of Science  
Technology, New-Delhi.
2. The Director, Central Drug Research Institute,  
U.P. Lucknow.
3. Dr. A. B. Nathur, Head of Division of Biopolymers,  
Central Drug Research Institute, Lucknow.

..... Respondents

Particulars of orders against  
which the application is made:

- I. Order )
- II. Date )
- III. Passed by )

The present application-petition is  
being preferred against high handedness  
of respondent no.3 and for the issue  
of a writ of mandamus to respondents  
to allow him to continue on the post of  
attendant in any division/scheme in the  
Directorate of C.D.R.I., Lucknow, not to  
terminate applicants services due to  
incident occurred on 28.8.90 on which  
date the applicant ~~refused~~ failed  
to do  
work at his residence at 9 A.M due to  
illness. He attended residence late at  
9.30 A.M in the morning but respondent  
no.3 became annoyed and called him rasi  
and threatened his life and taking  
away services i.e. 31.8.90, overstepping  
his claim for regularisation and  
reservation quota for SC and ST  
and scheduled caste.

Filed today  
27/8

Put up  
before the Hon'ble  
Bench on 27.8.90  
[Signature]  
27.8.90  
हरीशंकर

A7  
②

Subject in order

1. That the applicant put up with more than 240 days as Casual Worker/Attendant on Consolidated wages Rs. 250/p.m and subsequently raised as Rs. 630/p.m is being denied his fundamental right of absorption and regularisation of his services in the Directorate of Central Drug Research Institute and the respondent no.3 after having become prejudiced and annoyed with the applicant on July 28, 1990 has threatened to his life and warned him that he will be no more in service after 31st Aug, 1990. The reason is that he had become late in doing work at his residence in the morning due to illness. Aggrieved by this act of high handedness the applicant has made complaint to police and made representation dt. 17.8.90 to respondent no.1. The complaint is Annexure-13 made to Shrihari Marjan, Pradosat, Dehra and copies enclosed to Chief Minister, C.P. and S.P.D., Dehra.

2. Jurisdiction of Tribunal.

The applicant declares that the subject of the order and action against which he seeks redressal is within the jurisdiction of the Tribunal.

3. Limitation.

The applicant further declares that the application is within limitation prescribed under Sec. 21 of the Central Administrative Tribunal Act.

4. Facts of the case

4-1. That the brief facts giving rise to this application are that the applicant is an Intermediate Science. He could not continue his studies due to poverty and weak economic condition of his family, and he searched out job of Attendant to help his parents.

22/2/92

4-2. That the applicant is Marjan and a past by Caste. A true photostat copy of Caste Certificate issued by Tansildar is filed herewith as Annexure-2 to this application.

A-8

*[Handwritten signature]*

4-3- That on 5.8.1986 the two posts of Group 'D' were demanded by the respondent no.3 for new Establishment Division of Biopolymers. True photostat copy of the same is being filed as Annexure-2 to this application.

4-4 That the applicant approached the authorities of Central Drug & Research Institute for his appointment in Group 'D'. He was firstly given job of attendant under a Contractor in the year 1987 and started work of Attendant of respondent no.3.

4-5. That the Section Officer issued an appointment letter on 13.6.88 against the applicant mentioning therein that the Director, CDRI has approved his engagement as Attendant on Consolidated wages Rs.450/p.m for specified period from 13.6.88 to 31.8.88, true photostat copy of the said letter dt.13.6.88 is annexed as Annexure-3 to this application.

4-6 . That thereafter on 31.8.88, the respondent no.3 again requested for continuation of applicants services. By means of letter dt.30.9.88 issued by the Section Officer, the period extended from 2.9.88 to 30.11.1988. True photostat copy granting approved by the Director, CDRI is filed herewith as Annexure-4 to this application.

4-7. That in such circumstances, the respondent no.2 issued letters of appointment in favour of the applicant on 14.12.88, 27.8.89, 27.8.89, 11.12.89, and 30.3.1990, true photostat copies of the letters for continuation of period of services are being

*Ed/8/10/90*

A9  
[Signature]

annexed as Annexures 2, 3, 4, 5, 6, 7, 8, 9, 10 respectively.  
These documents documents in the continuity of  
services on post of attendant.

4-8. That on 3.6.1989, the applicant submitted  
with respect to respondent no.3 had written a note  
to Controller of Administration that applicants  
consolidated wages has been revised at the rate of  
Rs.630/-p.m, true photostat copy of the said note  
is annexed as Annexure-II to this application.

4-9. That from a perusal of the aforesaid  
Annexure-II, this Hon'ble Tribunal will find that  
~~Respondent~~ no.3 was having high opinion about  
applicant's good work and efficiency and for that  
reason he made a recommendation to applicant  
that as the applicant is Inter-science, therefore,  
he falls under Category-3 and it will be appropriate  
to fix his salary at rate of Rs.770/p.m. His wages  
be revised with retrospective effect.

4-10. That on 31.5.1990, the respondent no.3  
further requested to higher/competent authority  
that applicant's services be further extended  
i.e.f. 1.6.1990 as casual worker. On the basis  
of this the applicant was elevated to work as  
casual worker in the Directorate, copy of which is  
filed at Annexure-III.  
That in view of the above and also for his  
good work and efficiency, applicant's appointment ought  
to have been made in category -3 and despite these facts  
applicant's services are going to be terminated w.e.f.  
31.8.90 because of arbitrary, unjust, mala fide action of  
the respondent no.3.

हरीशचंद्र

4-II That it is significant to mention here that  
respondent no.3 took advantage of applicant's poverty  
and parijan caste. He forced and pressurised applicant  
to look after his household work and prepare food for  
family daily at his residence 2-3, C. I. Colony,  
Miranpur, Meerut.

That poor applicant having no other  
alternative but to work for respondent no.3 who was doing  
double job. He worked in the service of the Directorate

A-10  
3

In 4th March, 1990, as on this day he was engaged as Attendant under his orders but wages were paid by the contractor Mr. Harijan Kapoor.

4-12. That the applicant found it very difficult to do work 24 hours and to obey orders of the family members of the respondent no.3 on the ground of unfair labour practice.

4-13. That the applicant is annexing a receipt of purchase as Annexure-12 to this application issued by Binai Provision Store dt.14.7.90 in respect of coffee and wheat which he had taken for respondent no.3.

That the heavy work for the applicant was imposed by respondent no.3 for example preparation of food, purchase of milk, bread, vegetable, and to collect clothes of family members which were daily being washed.

4-14. That on 28.7.1990, the dark clouds surrounded the applicant as on that day the respondent no.3 became annoyed and incurred displeasure with the applicant because due to rain and illness he could not reach in time near about 9 O'clock; he attended his residence at about 9.30 in the morning. As a result, the respondent became annoyed and angry and therefore, not only threat to his life was extended but uttered following harsh/objectionable language;

" Tum Pasi Jati ke ho. Tumhey service mil gayee hai, Rastey par nahin chaltey ho. Tumhey agley maah se service se nikaal doonga"

4-15. That immediately thereafter the applicant made a police complaint to Prabhari Harijan Kosht, Lucknow and also made endorsement to Hon'ble the Chief Minister, U.P. and S.D.P. Lucknow for taking suitable action against respondent no.3 and for protecting his means of livelihood. A true photostat copy of Police complaint is annexed as Annexure-13 to this application.

हरीशंकर

(A-11)

ms

4-I6. That it is pertinent to mention that in F.T.Division, the two posts of Lab Attendants were created in 1989 but outsiders have been ~~completely~~ accommodated on those posts as they were men of Contractors of Ram Prakash.

4-I7. That the applicant has reliably learnt that one post of Lab attendant is lying vacant in Indian Council of Medical Research Scheme under Dr. Shyam Singh.

4-I8. That during 3 years service, the work and conduct of the applicant has been found to be quite satisfactory. A certificate issued to him is filed as Annexure-I4 to this application.

4-I9. That in view of the above, the applicant after putting more than 240 days as casual worker in the Directorate and being Scheduled caste candidate is entitled to be absorbed in continuous service in any division where similar post is lying vacant.

4-20 That the applicant, however, has made representation to respondent no.2 for continuation of his services as has been threatened by his Immediate Officer (respondent no.3) for taking away his services as vengeance. True photostat copy of representation dt.17.8.90 is filed as Annexure-I5 to this petition.

हरीशंकर

4-21 That the note written by the Controller of Administration, I.T.R.C dt.9.8.1990 in which S.C.candidate was not selected against reserved post and on this basis he expressed his view that action to regularise CPO/DA workers who have completed 2 years will be taken up on seniority basis as per instructions of CSK true photostat copy of the

(H-2) 28

-/-

note dt. 1.3.90 is filed herewith as Annexure-16 to this application.

4-22 That attention of this Hon'ble Tribunal is drawn to a writ petition No. 2171 of 1989 (Sanharain Vrs. State of U.P. and others) in which the Hon'ble High Court has passed interim order on 26.9.1989, a true photostat copy of interim order is filed herewith as Annexure-17 to this application.

4-23 That the Directorate of C.D. & I., Lucknow have not prepared any scheme on rational basis for absorbing as far as possible the casual labourer who have continuously being working for more than one year. No policy of the Central Government in connection ~~yearx~~ with scheduled Caste employees for their absorption or regularisation in C.D. & I. has been implemented.

4-24 That the applicant having no any immediate alternative remedy, has approached this Hon'ble Court for immediate redressal and the balance of convenience lies that favourable orders may be passed by saving him from punitive action of respondent no. 3.

5 Details of remedies That the applicant made representation dt. 17.8.1989 to respondent no. 3 as contained in Annexure-15 not to terminate his service w.e.f. 31.12.1990 on persuasion of respondent no. 3 against who he has made police complaint.

82/214

A13

82

: 5 :

6. Matters not previously filed or pending  
other Courts.

7. Relief sought for

A. To issue order or direction to respondent not  
to terminate his services and to allow him to continue on  
his post or attachments in any Division of the Directorate,  
C.D.R.I. and further they may kindly be directed to absorb  
and regularise his services against any vacant vacancy as  
he was put in near about 3 years continuous service.

B. To pass any other just and appropriate order  
or direction in favour of the applicant which this  
Hon'ble Tribunal may deem fit.

9. Grounds

A. Because the respondent no.3 has acted illegally,  
arbitrarily and without authority of law in taking double  
duty one in the office and secondly at his residence in  
odd hour. On refusal he has violated the provisions of  
Article 17 of the Constitution by saying Rasi and  
threatened to life and his services.

अतिरिक्त

B. Because the respondents have over-looked the  
circulars issued from time to time by the Central Govt.  
in which the interest and services of Scheduled Caste/  
Schedule Tribe have been safe guarded and quota rules  
is to be followed strictly.

C. Because the applicant has been dealt with differently in the matter of absorption and regularisation and on refusal to work at the residence of respondent no.3 on 28.7.1990, his services are being taken away maliciously arbitrarily.

C. Because it is clear case of high-handedness and the action of respondent no.3 has caused prejudice to the applicant.

D. Because termination of services on the basis of refusal to work at the house respondent no.3, amount punishment and in violation of Article 311 of the Constitution of India.

E. Because right to livelihood of applicant is protected under Article 21 of the Constitution and, therefore, the applicant has right to approach for redressal as his fundamental right has been threatened.

F. Because after putting more than 240 days as casual worker, the applicant has legal claim to continue in services untill his services are terminated/retrrenched in accordance with law.

एश्वरि

78  
H  
45

: 10 :

G. Because after putting more than 240 days as Casual worker, the applicant has legal claim to continue in services until his services are terminated/retrenched in accordance with law.

H. Because the respondents have not been vested with a power to adopt pick and choose policy and to engage out-siders in C.D.M.I. in Group-D as Attendant.

10. Interim order if any, prayed for pending final decision of this application.

Pending final decision of the application, the applicants seek for the issue of following orders:

(A) The respondents may kindly be directed to maintain the status-quo of the post of applicant during pendency of the petition.

(B) TO order respondent no.2 and 3 not to terminate/retrench applicants services w.e.f.31.8.1990 and further they may be directed to allow him to continue to work as casual worker under respondent no.5 and if possible he may be shifted in other division and to pay him wages regularly.

हरीशंकर

A16

P3

: 11 :

Particulars of Indian post Order in respect of  
the applicant

1. India postal Order No. 02 4147/dt 20.8.1990
2. Issued by High Court Bench Post office, Sec

11. List of Annexures

1. Annexure-1
2. Annexure-2
3. Annexure-3
4. Annexure-4
5. Annexure-5
6. Annexure-6
7. Annexure-7
8. Annexure-8
9. Annexure-9
10. Annexure-10
11. Annexure-11
12. Annexure-111
13. Annexure-12
14. Annexure-13
15. Annexure-14
16. Annexure-15
17. Annexure-16
18. Annexure-17

Verification

हरीशंकर  
I, Harishankar, aged about 22 years, son of Sri Anand Ram working as Attendant under respondent no.3, do hereby verify that paragraphs 1 to 4-15, 4-18 & 4-22, 4-24, and 11 are true to my personal knowledge and those of paras 4-16, 4-17, 4-23, paras 9, 10 are believed to be true on the basis of legal advice and I have not suppressed the material facts.

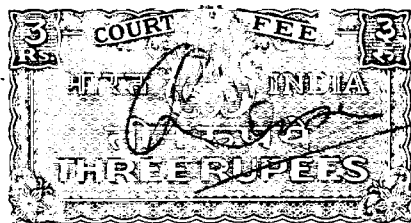
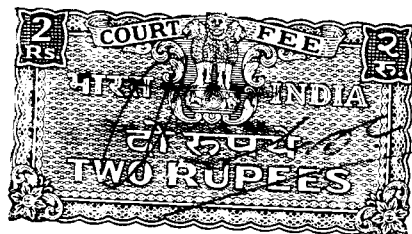
हरीशंकर  
Signature of the Applicant

Doc No. : dated :

27/11/1990

(Legal Seal)

I. The Court of the District Judge, Lucknow  
(in Court Bench No. 12)



महोदय

## वकालतनामा

Application No

of 1990

Harishanker

Union of India

Applicant

Respondent

बनाम

प्रतिवादी (रेस्पान्डेन्ट)

नं० मुकद्दमा

सन

पेशी की ता०

१९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

QAMRUL HASAN

1104, Fatah uddin

वकील

474, Behar Khan Colony, Dalganj Rly Crossing, Etapuri Road Lucknow

एडवोकेट महोदय

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

नाम अश्लील

नं० मुकद्दमा

नाम फीकन

Accepted

22/8/90

साक्षी (गवाह)

Accepted  
22/8/90

साक्षी (गवाह)

हस्ताक्षर हरीशंकर  
Applicant

दिनांक

महीना

सन् १९

ई०

Application no. \_\_\_\_\_ of 1990  
Hari Shanker \_\_\_\_\_ Applicant  
Versus \_\_\_\_\_ Respondents  
Union of India and others

I n d e x

| Sl.no. | Description of documents                                                        | Pages |
|--------|---------------------------------------------------------------------------------|-------|
| 1.     | Caste Certificate( Annexure-I )                                                 | 13    |
| 2.     | Letter dt.5.8.86 (Annexure-2)<br>of Respondent no.3                             | 14    |
| 3.     | Appointment letter(Annexure-3)<br>dt.13.6.86                                    | 15-16 |
| 4.     | Appointment letter<br>dt.30.9.88 (Annexure-4)                                   | 17-18 |
| 5.     | Appointment letter (Annexure-5 )<br>dt.14.12.88                                 | 19-20 |
| 6.     | Appointment letter (Annexure-6)<br>for period 1.3.89-31.8.89                    | 20-22 |
| 7.     | Appointment letter (Annexure-7 )<br>dt.27.6.89                                  | 23-24 |
| 8.     | Appointment letter (Annexure-8)<br>Sept.1989                                    | 25-26 |
| 9.     | Appointment letter (Annexure-9)<br>dt.11.12.89                                  | 27-28 |
| 10.    | Appointment letter (Annexure-10)<br>dt.30.3.90                                  | 29-30 |
| 11.    | <del>makatharax</del> note dt.8.6.89(Annexure-II)<br>written by respondent no.3 | 30    |
| 12.    | A letter of request(Annexure-II-A)<br>dt.31.5.90                                | 31    |
| 13.    | Purchase receipt(Annexure-12)<br>dt.14.7.90                                     | 32    |
| 14.    | Police Complaint(Annexure-13)                                                   | 33    |
| 15.    | Certificate of work(Annexure-14 )<br>and conduct.                               | 34    |
| 16.    | Representation dt.17.8.90(Annexure-15)                                          | 35    |
| 17.    | Note of Controller(Annexure-16)<br>dt.9.8.90                                    | 36    |
| 18.    | Copy of Interim order(Annexure-17)<br>of High court.                            | 37    |

*Ganrul nasan*  
(Ganrul nasan)  
Advocate

Aug. ,1990

Counsel for the applicant

In the Hon'ble Central Administrative Tribunal  
Civil Bench, Lucknow

Amrith Kumar

Union of India vs

Annexures-1

Applicant

Respondent

**जातिप्रमाण -ब**

प्रमाणित किया जाता है कि तालनादेश संख्या 1283/ जाती

TAO स्कीड 13/27/1/78 के अनुसार तुम का की जांच रिपोर्ट के

आधार पर श्री सी.एन.ए. पुष्करसुदीयन त्रिवाणी ओमका

परमाना- श्री तालनादेश संख्या 1283/ जाती जांच के लिए

हो कि अनुसूचित जाति / पिछड़ी जाति के अन्तर्गत आते हैं।

दिनांक 10/10/80

तस्वीलदार  
तस्वील फौदपुर  
जिला बाराबंकी

हरीशम  
Hussein  
As

In the Hon'ble Central Administrative Tribunal,  
Civil Bench, Lucknow

Harishankar

Applicant

Union of India

Respondent

Annexures-2

Administrative Officer (A.O.)

With the formation of new division of Biopolymers it is necessary to have the services of at least two Group D employees to work in the laboratory as well as for taking lab/other papers to the office.

It is requested that posting of two group D staff in the Division of Biopolymers may kindly be made at an early date.

K.B. Mathur

(K.B. Mathur)  
Scientist-in-Charge  
Division of Biopolymers

5.8.1986

On 10/8/86  
one on 10/8/86  
20/8/86

So (E1) / 2 SE / K.B. Mathur

Received  
21/8/86

Shm.  
20/8/86

Encl 2/2  
21/8/86  
21/8/86

In the Honble Central Administrative Tribunal,  
Circuit Bench, Lucknow

Har Shankar

Applicant

~~1/2~~

Union of India vs

Respondent

Annexures - 3

Dated, 13/6/83  
(IN)

केन्द्रीय औषधि अनुसंधान संस्थान  
CENTRAL DRUG RESEARCH INSTITUTE

प्रमुख मजिस्ट्रेट  
Chatter Manzil, Pal, Ra,  
लखनऊ  
Lucknow  
Dt: 13.06.83

No 5(51)/77-Engg, I  
L.A.

कार्यालय ज्ञापन

विषय:- केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
संचित वेतन पर ~~संवर्धन~~ कार्यो की नियुक्ति

Sub:- Engagement of staff on consolidated wages  
in C.D.R. , Lucknow.

\*\*\*\*\*

निदेशक, केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ ने निम्नलिखित  
व्यक्ति/व्यक्तियों की प्रत्येक के समक्ष अंकित संचित वेतन पर नियुक्ति हेतु सहा  
अनुमोदन प्रदान किया है।

The Director, Central Drug Research Institute, Lucknow,  
has been pleased to approve of the engagement of the following  
persons on all inclusive consolidated wages and for the period  
as shown against each:-

| क्र.सं.<br>Sl.No. | नाम<br>Name        | संचित वेतन<br>consolidated<br>ages p.m. | नियुक्ति की अवधि अर्थात्<br>Period of<br>engagement | टिप्पणी अर्थात्<br>Remark |
|-------------------|--------------------|-----------------------------------------|-----------------------------------------------------|---------------------------|
|                   | Sh. Mazid Shaukhar | Rs. 450/- p.m.                          | From 13.06.83<br>to 31.08.83                        |                           |

उपरोक्त व्यवस्था पूर्णतया अस्थायी है तथा भेवाये किसी भी  
सा बिना किसी सूचना अथवा कारण बताये समाप्त की जा सकती है। उपरोक्त  
व्यक्ति/व्यक्तियों को भी प्रकार के जलपात्र, पेयजल, चिकित्साकीय सुविधा अथवा  
यात्रा-भत्ता सम्बन्धी लाभ के पात्र नहीं होंगे एवं भविष्य निधि में  
के लिये योग्य नहीं होंगे।

The above arrangement is purely temporary and the  
services are liable to be terminated at any time without notice  
or reasons being assigned. The above person(s) will not be  
eligible to any leave, pension, medical attendance or T.A., etc. etc.  
etc. and will also not be entitled to contribute towards the  
Provident fund.

हस्ताक्षर  
11/6/83

16

A-22

16

*[Handwritten signature]*

गह व्यय वर्ष 1988-89 में लेखाशरीर-उपशरीर पी-4 आकृति 2 में  
पी-3 डिस्पेंसरी, पी-2 रोगान्तर वेतन-----  
योजना----- के नामे एवम्

The expenditure involved will be met out of the Budget  
sub-head P-4 contingencies, P-7 & P-3 miscellaneous P-2 pay  
of Establishment  
1988-89 for the year

for ( G.S. CHANDRABHAN )  
SECTION OFFICER  
प्रशासनिक अधिकारी (मिनिस्ट्री)  
XXXXXXXXXXXXXXXXXXXXXXXXXXXX  
XXXXXXXXXXXXXXXXXXXXXXXXXXXX

संश्लेषित निम्नलिखित के सुवचार्य एवं आवश्यक कार्यवाही हेतु प्रेषित  
Copy for information and necessary action, to:-

- 210 लेखा विभाग  
Accounts Section
- 222 लेखा विभाग  
Bill Section.

238 Sec-1/C (Biopolymer IV.)

*[Handwritten signature]*  
*[Handwritten signature]*  
*[Handwritten signature]*

In the Hon'ble Central Administrative Tribunal,  
Circuit Bench, Lucknow

Hari Shankar

Union of India

Applicant

Respondent

Annexures - 1

केन्द्रीय औषधि अनुसंधान संस्थान  
CENTRAL DRUG RESEARCH INSTITUTE

No. 5(51)/77-1

Chattar Puri, Lucknow

कार्यालय ज्ञापन

Lucknow

OFFICE MEMORANDUM

Dated: 10.09.88

विषय: केन्द्रीय औषधि अनुसंधान संस्थान लखनऊ में  
संचित वेतन पर कर्मचारियों की नियुक्ति।

Subject: Engagement of staff on consolidated wages  
in C.D.R.I., Lucknow.

निर्देश: केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में निम्नलिखित  
व्यक्ति/व्यक्तियों की प्रत्येक के समक्ष अंकित संचित वेतन पर नियुक्ति हेतु  
सर्व अनुमोदन प्रदान किया है :-

The Director, Central Drug Research Institute, Lucknow,  
has been pleased to approve of the engagement of the following  
persons on all inclusive consolidated wages and for the period  
as shown against each:-

| क्र.सं. | नाम  | संचित वेतन              | नियुक्ति की अवधि     | अन्य    |
|---------|------|-------------------------|----------------------|---------|
| Sl. No. | Name | Consolidated wages p.m. | Period of engagement | Remarks |

1. Mr. Hari Shankar,  
Assistant,

No. 450/-p.m.  
(Fixed)

From 02.09.88  
to 30.11.88

For three  
months.

उपरोक्त व्यवस्था पूर्णतया अस्थायी है तथा सेवाये किसी भी समय बिना  
किसी सूचना अथवा कारण बताये समाप्त की जा सकती है। उपरोक्त व्यक्ति  
किसी भी प्रकार के अकाश, वेतन, चिकित्सकीय या अथवा याता-यात  
स. ि लाभ के प्राप्ति नहीं होंगे एवं भविष्य निधि में अंशदान के लिये योग्य  
नहीं होंगे।

हरीशंकर

W.S.R.

Am

Contd. ....

2/

-2-

The above arrangement is purely temporary and the service are liable to be terminated at any time without notice or reason being assigned. The above person(s) will not be eligible to any leave, pension, medical attendance or T.A. benefits etc. and will also not be entitled to contribute towards the provident fund.

यह कार्य वर्ष 1988-89 के गृहशरीर-उपशरीर पी-4, आकस्मिक व्यय  
पी-4, पी-4 डिपेंडेंसी, पी-2 गणना वेतन

गणना के नाम होगा।

The expenditure involved in this is not out of the Budget  
for the year 1988-89.

1988-89. for the year.

अनुभाग अधिकारी  
SECTION OFFICER

प्रतिलिपि निम्नलिखित सूचनार्थ एवं आवश्यक कार्यवाही हेतु पेश है।  
Copy for information and necessary action to:-

818 लेखा अनुभाग  
Accounts Section.

828 बीजक अनुभाग  
Bill Section.

38 डिप्लोमाटिक्स  
Diplomats Division.

हस्ताक्षर  
Voted  
Chas

A25

14

In the Honble Central Administrative Tribunal,  
Civil Bench, Lucknow

Haru Shankar

Applicant

Union of India

Respondent

Annexures - 5

केन्द्रीय औषधि अनुसंधान संस्थान

CENTRAL DRUG RESEARCH INSTITUTE  
(Council of Scientific & Industrial Research)

छत्तार मजिल मैलेस  
CHATTAR MANJIL MALESI

लखनऊ  
LUCKNOW

ऑफिस नोटिस  
OFFICE MEMORANDUM

केन्द्रीय औषधि अनुसंधान संस्थान लखनऊ में  
सचिव वेतन पर कर्मचारियों की नियुक्ति।

Subject: Engagement of staff on consolidated wages in CDRI, Lucknow.

निदेशक केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
निम्नलिखित व्यक्ति/व्यक्तियों की प्रत्येक के समक्ष अंकित सचित वेतन  
पर नियुक्ति हेतु सहर्ष अनुमोदन प्रदान किया है:-

The Director, Central Drug Research Institute, Lucknow, has been pleased to approve of the engagement of the following persons on all inclusive consolidated wages and for the period as shown against each:-

| क्र.सं. | नाम  | सचित वेतन               | नियुक्ति की अवधि     | अन्य |
|---------|------|-------------------------|----------------------|------|
| No.     | Name | Consolidated wages p.m. | Period of engagement |      |

1. श्री. ए. ए. शर्मा  
Lodant, Rs. 450/- p.m. From 01.12.88 For three  
Fixed, to 28.02.89 Month.

हस्ताक्षर  
Signature

उपरोक्त व्यवसाय पूर्णतया अस्थायी है तब भी तब तक किसी भी समय बिना किसी सूचना अथवा कारण बताये समाप्त की जा सकती है।  
उपरोक्त व्यक्ति किसी भी प्रकार के अकाश, पेशान, चिकित्सायुक्त सुविधा अथवा यात्रा-भत्ता, सम्बन्धी लाभ के पात्र नहीं होंगे एवं भविष्य विधि में पान के अये योग्य नहीं होंगे।

de

A26

20

20

20

5

-2-

The above arrangement is purely temporary and the services are liable to be terminated at any time without notice or reasons being assigned. The above persons will not be eligible to any leave, pension, gratuity or T.A. benefit, etc. and will also not be entitled to contribute towards the provident fund.

संवत् १९८८-८९ लेखापरीक्षा-उपरीषद् पी-४ शासकीय व्यय

परीक्षा-उपरीषद् पी-४ लेखापरीक्षा-उपरीषद् पी-४ शासकीय व्यय

माम होगा। The expenditure involved will be met out of the Budget sub-head P-4 contingencies, P-4 for the year 1988-89.

अनुभाग अधिकारी  
SECTION OFFICER

प्रतिलिपि निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित:-

Copy for information and necessary action to:-

- (1) लेखा अनुभाग Accounts Section.
- (2) वीज अनुभाग Bill Section.
- (3) Dispolymer Division

अनुभाग  
Attested  
[Signature]

AP/-

A27

In the Hon'ble Central Administrative Tribunal,  
Circuit Bench, Lucknow

Har Shankar

Applicant

Union of India

Respondent

Annexures-6

CENTRAL DRUG RESEARCH INSTITUTE  
(Council of Scientific & Industrial Research)

CHATTAR MANZIL PALACE

LUCKNOW

No: 5(51)/77-Sub. I.

प्रमाणित प्रमाण

Dated: 22.11.1969

उपपत्र:- केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
संविदा वेतन पर कार्य करने वाले व्यक्तियों की

Subject: Engagement of staff on consolidated wages in CDRI, Lucknow.

निदेशक केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
निम्नलिखित व्यक्तियों/वर्गों के प्रत्येक के सम्बन्ध में संविदा वेतन  
पर नियुक्ति हेतु कार्य अनुमोदन प्रदान किया है:-

The Director, Central Drug Research Institute, Lucknow, has been pleased to approve of the engagement of the following persons on all inclusive consolidated wages and for the period as shown against each:-

| S.No. | Name | Consolidate wages p.m. | Period of engagement | अवधि | अन्य टिप्पणियाँ |
|-------|------|------------------------|----------------------|------|-----------------|
|-------|------|------------------------|----------------------|------|-----------------|

Shri. Mani Shankar S. 50/-p.m. From: 01.03.69 For three months to: 31.05.69 (fixed)

उपरोक्त व्यक्तियों का पूर्णतया अनुसंधान कार्य हेतु तथा वेतन के विषय में  
समय विषय किसी प्रकार का अर्थ नहीं है। उपरोक्त व्यक्तियों को  
उपरोक्त व्यक्तियों को भी प्रमाणित के अनुसार वेतन, प्रमाणित वेतन की सीमा  
अथवा मात्रा-भत्ता प्रमाणित वेतन के प्राप्ति हेतु ही प्रमाणित वेतन के  
प्रदान के लिए योग्य, नहीं योग्य।

हस्ताक्षर

हस्ताक्षर

.....?

A20 20

22

The above engagement is purely temporary and the services are liable to be terminated at any time without notice or reasons being assigned. The above persons will not be eligible to any leave, pension, medical attendance or T.A. benefits etc. and will also not be entitled to contribute towards the provident fund.

सि. सं. सं. 1000-20 2 तिथि- 10/11/74 4 10/11/74  
 13 10/11/74 10/11/74 10/11/74  
 -----  
 10/11/74

The expenditure involved will be met out of the Budget sub-head P-4 (non-vol. ser.) P-2 & P-3 Dispersary P-2 pay Establishment -----  
 -----  
 -----

Signature  
 OFFICIAL SEAL  
 SECRETARY

प्रति सूचित किया जाता है कि निम्नलिखित प्रमाणित किया गया है:-  
 Copy for information and necessary action to:-

- (1) Accounts Section  
 10/11/74
- (2) Bill Section  
 10/11/74
- (3) **Sa.I/c. Biopolymer: D.**

AP/-  
 10/11/74  
 10/11/74  
 10/11/74

In the Honble Central Administrative Tribunal  
Civil Bench, Lucknow

Hari Shankar

Union of Lucknow

Applicant

Respondent

Annexures - 7

केन्द्रीय औषधि अनुसंधान संस्थान  
=====

CENTRAL DRUG RESEARCH INSTITUTE  
(Council of Scientific & Industrial Research)

उत्तर मंजिल पैलेस  
CHATTAR MANZIL PALACE

No. 11(51)/77-Estt.I.

LUCKNOW

प्रतिपत्र आदेश  
=====

1000077.08.89

विषय:- केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
संकाय के तहत पर कार्यरत व्यक्तियों के लिए

Subject: Engagement of staff on consolidated  
wages in CDRI, Lucknow.

निदेश:- केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
निम्नलिखित व्यक्तियों/वर्गों के प्रत्येक के लिये संकाय के तहत वेतन  
पर नियुक्ति के लिए मार्ग प्रशस्त करने के लिए:-

The Director, Central Drug Research Institute,  
Lucknow, has been pleased to approve of the engagement of  
the following persons on all inclusive consolidated wages  
and for the period as shown against each:-

| S.No. | Name | संकाय वेतन<br>Consolidated<br>wages p.m. | नियुक्ति की अवधि<br>Period of<br>engagement | टिप्पणियाँ<br>Remarks |
|-------|------|------------------------------------------|---------------------------------------------|-----------------------|
|-------|------|------------------------------------------|---------------------------------------------|-----------------------|

1. Sh. Hari Shankar Rs 630/-  
Add:-

From 01.08.89  
to 31.08.89

For three  
months

हरीशंकर  
Attor

उपरोक्त व्यक्तियों/वर्गों की नियुक्ति के तहत वेतन के तहत भी  
समय के अनुसार किसी भी प्रकार के परिवर्तन का सामना करना पड़ेगा।  
उपरोक्त व्यक्तियों/वर्गों की नियुक्ति के तहत वेतन, निम्नलिखित सुचना  
अनुसार याता-यात राशियाँ, लाभ के प्राप्ति के तहत भी उपरोक्त नियमों के  
अनुसार ही होना चाहिये।

A 30

23

24

(A 2)

-2-

The above persons are purely temporary and their services are liable to be terminated at any time without notice or reasons being assigned. The above persons will not be eligible to any leave, medical attendance or L.A. bonafide etc. and will not be entitled to contribute towards the provident fund.

उपरोक्त व्यक्तियों का कार्य पूर्णतः अस्थायी है और वे किसी भी समय बिना किसी कारण बताये बिना समाप्त किए जा सकते हैं। उपरोक्त व्यक्तियों को कोई छुट्टी, चिकित्सा अनुमति या L.A. बोनफाई आदि नहीं मिलेगी और वे प्रविडेंट फंड में योगदान करने के लिए भी अयोग्य होंगे।

सिद्धांत

The expenditure involved will be met out of the Budget sub-head P-4 contingencies, ~~XXXXXXXXXXXXXXXXXXXXXXXXXXXX~~ ~~XXXXXXXXXXXX~~ year 1960-61.

*Handwritten signature*

SECTION OFFICER

प्रमाणित किया जाता है कि उपरोक्त व्यक्तियों का कार्य अस्थायी है और वे किसी भी समय बिना किसी कारण बताये बिना समाप्त किए जा सकते हैं।

(1) Account Section  
21/11/60

(2) Bill Section  
21/11/60

*Signature*  
Diapolymer Div. (Dr. K.D. Mathur, Secy.)

*Handwritten notes and signatures*

A31

25 AS 19

In the Hon'ble Central Administrative Tribunal,  
Circuit Bench, Lucknow

Har Shankar

Applicant

Union of India

Respondent

Annexures - 5

केन्द्रीय औषधि अनुसंधान संस्थान  
CENTRAL DRUG RESEARCH INSTITUTE  
(Council of Scientific and Industrial Research)

Chatter Manoj Pal

No. 5 (51)/77-Subt. I.

कार्यालय  
OFFICE MEMORANDUM

विषय:-

केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
सचिव सेत पर कार्यरतों की नियुक्ति।

Subject:-

Engagement of staff on consolidated wages  
in CDRI, Lucknow.

निदेशक के द्वारा औषधि अनुसंधान संस्थान, लखनऊ में  
निम्नलिखित व्यक्ति/व्यक्तियों की प्रत्येक के समस्त अंकित सचिव सेत  
नियुक्ति के लिए समर्थ अनुमोदन प्रदान किया है:-

The Director, Central Drug Research Institute,  
Lucknow, has been pleased to approve of the engagement of  
the following persons on all inclusive consolidated wages  
and for the period as shown against each:-

| क्र.सं. | नाम  | विवरण              | नियुक्ति की अवधि     | अन्य टिप्पणी |
|---------|------|--------------------|----------------------|--------------|
| Sl. No. | Name | Consolidated wages | Period of engagement | Remarks      |

1. Sri Har Shankar No. 130/1977 From 01.09.77 to 30.11.77

हरीशंकर

उपरोक्त वस्था पूर्णतया अस्थायी है तथा सेवाये की  
भी समय बिना किसी सूचना के कारण समाप्त की जा सकती है।  
उपरोक्त व्यक्ति किसी भी प्रकार के अकाण, पेशान, चिकित्सकीय सुविधा  
अथवा यात्रा-भत्ता संस्थाधीन के पात्र नहीं होंगे एवं भविष्य में  
अनुदान के विषये योग्य नहीं होंगे।

A32

26 145/15

-2-

The above arrangement is purely temporary and the services are liable to be terminated at any time without notice or reasons being assigned. The above persons will not be eligible to any leave pension, medical attendance or T, benefits etc. and will also not be entitled to contribute towards the provident fund.

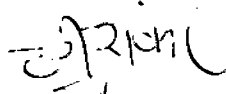
यह व्यवस्था वर्ष 1988-89 के लेखाशीर्ष-उपशीर्ष पी-4 आकस्मिक व्यय पी-1, पी-3 डिस्पेंसरी, पी-2 स्थापना खेतन----- के नाम होगा।

The expenditure involved will be met out of the budget sub-head P-4 contingencies, ~~for the year 1988-89.~~ or the year 1988-89.

  
अनुभाग अधिकारी  
SECTION OFFICER

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -  
Copy for information and necessary action to:-

- (1) Accounts Section.  
लेखा अनुभाग
- (2) Bill Section  
बीजक अनुभाग
- ✓ (3) Dispolymer Division

  
A. R. Singh  
Ch

T/-

A33

85/16

In the Honble Central Administrative Tribunal,  
Civil Bench, Lucknow

Hereby I am

Applicant

Union of India

Respondent

Annexures - 2

केन्द्रीय औषधि अनुसंधान संस्थान  
=====

छत्तर मंजिल पैलेस,  
लखनऊ।

CENTRAL DRUG RESEARCH INSTITUTE  
(Council of Scientific & Industrial Research)

Chattr Manzil Palace  
Lucknow-201

No 15(51)/77-Extt.I. विज्ञापन

Dated: 11.12.1980

OFFICE MEMORANDUM

विषय:- केन्द्रीय औषधि अनुसंधान संस्थान लखनऊ में सीमित  
वेतन पर नियुक्ति की नीति

Subject: Engagement of staff on consolidated wages  
in CDRI, Lucknow.

निदेशक केन्द्रीय औषधि अनुसंधान संस्थान, लखनऊ में  
मिम्नलिखित व्यक्ति/व्यक्तियों की प्रत्येक के समस्त सीमित वेतन  
पर नियुक्ति हेतु सार्थ अनुमति प्रदान किया है:-

The Director, Central Drug Research Institute,  
Lucknow, has been pleased to approve of the engagement  
of the following persons on all inclusive consolidated  
wages and for the periods shown against each:-

| क्र.सं. | नाम  | संयुक्त वेत            | नियुक्ति की अवधि     | अन्य विवरण |
|---------|------|------------------------|----------------------|------------|
| Sr.     | Name | Consolidated wage p.m. | Period of engagement | Remarks    |

1. Sd/- Muzil Shukla No.630/-p.m. From 01.12.80 to 28.02.80

उपरोक्त व्यवस्था पूर्णतया अस्थायी है तथा विद्यार्थी किसी भी समय बिना किसी सूचना के या कारण बताये बिना इससे हट जा सकता है।  
उपरोक्त व्यवस्था किसी भी प्रकार के अर्थोपार्जन के लिए नहीं है।  
अपराध गणना या सम्मान के आधार पर नहीं है।  
आवृत्ति के बिना गोरख नगर में

हस्ताक्षर  
Muzil Shukla

-2-

The above arrangement is purely temporary and the services are liable to be terminated at any time with out notice or reasons being assigned. The above persons will not be eligible to any leave pension, medical attendance or I.A. benefits etc and will also not be entitled to contributory provident fund.

यस समय वर्ष १९८७-८८ के लेखाशीर्ष-उपशीर्ष पी-४ आर्क स्वरूप  
व्यय पी-७, पी-३, १५ स्के। पी-२ स्थापना वेतन -----  
-----योजना-----

नाम होगा।

The expenditure involved will be met of the budget sub-head P4 contingencies, P-7 & P-3 Dispensary, P-2 pay Establishment ~~XXXXXXXXXXXXXXXXXXXXXXXXXXXX~~ for the year 1988-89.

*K. Pandey*  
अनुभाग अधिकारी  
SECTION OFFICER

प्रतिनिधि निम्नोक्त तथ्य एवं आवश्यक कार्यवाही हेतु प्रेषित:-  
Copy for information & necessary action to:-

- (1) Accounts Section  
लेखा अनुभाग
- (2) Bill Section  
बिल अनुभाग
- (3) **Supplies Division**

*ह. जोशी*  
*Misra*  
*Ch*

T/A

In the Hon'ble Central Administrative Tribunal at  
Circuit Bench, Lucknow  
Hari Shankar

Applicant

Union of India

Respondent

Annexures-10

CENTRAL DRUG RESEARCH INSTITUTE  
(Council of Scientific and Industrial Research)

Chatter Manzil Palace,  
Lucknow-226001.

No. (39)/90- E.C.R.I.

Dated: 30.01.90

From:

The Director,  
Central Drug Research Institute,  
Lucknow.

Sh. Hari Shankar  
Became a member of the

Subject:- Engagement on contractual basis in the  
Scheme tenable CDRI, Lucknow.

Sir/Madam,

The Director, Central Drug Research Institute, has been  
pleased to offer you an engagement in this Institute as Contractual  
on a purely Contractual basis for a period of three months  
w.e.f. 01-03-90.

The engagement is under the P-1 Contingency.

(Name of the Scheme) \_\_\_\_\_

During the period of engagement you shall be paid a  
Contractual sum of Rs. 6300/- Rupees Six thousand & No. only per month.

You shall be automatically relieved from this Contractual  
engagement on expiry of three months on 31-05-1990.

No other benefits will accrue to you during the period of  
this Contractual engagement in C.D.R.I.

Yours faithfully,

ADMINISTRATIVE OFFICER  
Controller of Administration

Copy 03-1

1. Accounts Section

A36

In the Hon'ble Central Administrative Tribunal,  
Circuit Bench, Lucknow

Hari Shanker

Applicant

Union of India

Respondent

Annexures-11

**Mr. V.P. Bakshi,  
Controller of Administration.**

With reference to your O.M. No. 5(51)/77-E.I dated 26.5.89, the salary of Mr. Hari Shanker working on a consolidated wage of Rs.450/- p.m. w.e.f. 13.6.88 in this Division has been revised at the rate of Rs.630/- p.m. and the arrears have already been paid to him. However, I would like to bring to your kind notice that Sri Hari Shanker falls under category 3 given in the O.M. mentioned above as he is Inter Science and has been working in the lab., which involves lot of technical/skilled jobs. It will, therefore, be appropriate to fix his salary at the rate of Rs.770/- p.m. as mentioned in the O.M. Mr. Hari Shanker has already submitted his certificate for Intermediate Science of the U.P. Board to the Establishment Section.

I shall be grateful if you would look into the matter and revise the wages of Sri Hari Shanker with retrospective effect.

8.6.89

K.B. Mathur

(K.B. Mathur)

Head

Division of Biopolymers

Copy to  
M. S. S. S.  
A

A37

In the Hon'ble Central Administrative Tribunal,  
Circuit Bench, Lucknow  
Hari Shankar / Applicant

Union of India vs / Respondent  
Annexures - 11A

DIVISION OF BIOPOLYMERS

Sub. : Proposal for engagement of Casual worker

It is proposed to do the following work done by  
engaging Mr. Hari Shankar as casual worker for three months  
at the rate of Rs. 630/- p.m. i.e.f. 1.6.90

Name of work/job

Attdt.

The Director is requested kindly to accord his  
sanction. The expenditure will be debited to P-4 contingency.

31.5.90

K.B. Mathur  
(K.B. Mathur)  
Head  
Division of Biopolymers

हरीशंकर  
Mathur  
Ch

834

25

32

In the Hon'ble Central Administrative Tribunal,  
Civil Bench, Lucknow

Herein

Applicant

Union of India

Respondent

Annexures-12

484

सिधल प्राविजन स्टोर

14/5/90

सोतापुर बाजार रोड,

हालीपज, लखनऊ-2

डा० के० बी० माधुसूदन सिंह आदि अर्जकर्ता  
विरुद्ध  
सिखानागल परिवहन

1- 14-25

काफी 509

2- 32-00

गेट्टी 089

46-25

*[Signature]*

14-7-90

हकीम

Mohd

Qasr

*(A37)*  
*AS*

In the Honble Central Administrative Tribunal,  
Circuit Bench, Lucknow

Hari Shankar

Applicant

Union of India

Respondent

Annexures - 15

मेरा मैं,

श्रीमान

पुष्पारी हरिजन प्रकोष्ठ लखनऊ  
ज्येष्ठ पुलिस अधीक्षक, लखनऊ ।

महोदय,

तद्विनय निवेदन है कि प्रार्थी श्री. डी. आर. आर्द्ध, लखनऊ में 3 वर्षों से लगातार लेट अटेंडेंट, डिवाजन-बायो पालीमर्ल के पद पर केम्प्यूटिंग कार्यरत है ।

दिनांक 28.7.90 को घरेलू कार्यवाही डा. के. बी. माधुसूदन साहब घर पर बुलाने थे । पानों बरतने तथा तबीयत खराब होने के कारण समय से न पहुँच सका । देर से पहुँचने पर मुझसे कहा कि तुम बुलाने पर समय से नहीं आते हो तुम्हारा दिमाग खराब हो गया है । मैंने कहा पानों बरतने के कारण तथा तबीयत खराब होने के कारण देर हो गयी है । इसी बात पर मुझे जानी माली की दी तथा कहा कि तुम पासो जाति के हो तुम्हें तबित मिल गयी है, रास्ते पर नहीं चलते हो मैं तुम्हें अगले माह से तबित से निकाल दूँगा और मार डालने की धमकी दी । धमकी देकर पतार्टर चले गये ।

प्रार्थी ने आपसि जाने पर बुलाकर कहा कि तुमको मेरा घरेलू काम करना होगा । नहीं तो तुम्हें इसका बुरा परिणाम भुगतना पड़ेगा । यह कई लड़कों के जीवन के साथ खिलवाड़ कर चुके हैं और उनका रोजी रोटी पर लात मार दी है ।

अतः श्रीमान जी से प्रार्थना है कि प्रार्थी को रिपोर्ट लिखकर उचित कार्यवाही करने की कृपा की जाये ।

अतः आशा है की पूर्ण विश्वास है कि प्रार्थी को रोजी रोटी पर लात मारने वाले को दण्डित करके प्रार्थी को शांति और अत्याचार से मुक्त करा दिया जाये । महानदया होगी ।

६-२-९०

प्रार्थी,

हरीशंकर  
हरीशंकर

हरीशंकर  
प्रतिनिधि:

डिवाजन- बायोपॉलीमर्ल  
श्री. डी. आर. आर्द्ध, लखनऊ ।

- माननीय मुख्य मंत्री उ०प्र०, लखनऊ ।
- ज्येष्ठ पुलिस अधीक्षक, लखनऊ ।
- पुलिस अधीक्षक नगर, लखनऊ ।
- पुष्पारी हरिजन प्रकोष्ठ लखनऊ ।
- पुलिस अधीक्षक

A30

74

In the Hon'ble Central Administrative Tribunal,  
Civil Bench, Lucknow

Shri Shankar

Applicant

Union of India

Respondent

Annexure-14

Telex : 0535-286  
Telegram : CENDRUG  
Phone : 32411-18 PABX



No.

केन्द्रीय औषधि अनुसंधान संस्थान

छतर मंजिल, पोस्ट बॉक्स नं० 173

लखनऊ 226 001 (भारत)

CENTRAL DRUG RESEARCH INSTITUTE

Chatter Manzil, Post Box No. 173

LUCKNOW-226001 (INDIA)

Date 2.4.90

TO WHOM IT MAY CONCERN

This is to certify that Shri Hari Shanker  
S/o Shri Khushi Ram has been working in the  
Division of Biopolymers, C.D.R.I., Lucknow since  
May 4, 1987. His work and conduct during this  
period is quite satisfactory.

K.B. Mathur

(K.B. Mathur)

(Dr. K. B. Mathur)

Assistant Director & Head

Division of Biopolymers

Central Drug Research Institute

LUCKNOW-226001

हरीशंकर

11/5/87

for

In the Hon'ble Central Administrative Tribunal,  
Civil Branch, Lucknow

839

Union of India vs

Applicant  
Respondent

Annexures - 15

सेता से,

Reg'd A D

निदेशक

केंद्रीय औषधि अनुसन्धान संस्थान  
लखनऊ

महोदय,

सर्वप्रथम निवेदन यह है कि प्राप्ति दृष्टि से  
पुत्र श्री सुभाषचंद्र अटन-डेट के पद पर विभाग  
कापोपालीमर्स में कन्सालीडेटेड तैयारी पर दिनांक  
13-6-88 से लगातार कार्यरत हैं। एक दिन  
हुददी में घरेलू कार्यवश दि. 28-7-90 को  
डा. के. जी. साधु साहब ने बुलाया था। पानी  
बरसने तथा तलपत इतरात से जाने के कारण  
प्राप्ति घर पर देर से लुहेंचा। देर से जाने  
के कारण डा. साहब ने नौकरी से निकाल  
देने की धमकी दी और कहा कि 3-8-90  
के बाद उन्हें नौकरी से निकाल देगे और  
इसके बाद नौकरी सेवानिवृत्त नहीं देंगे।

अतः श्रीमान् जी से विनम्र निवेदन है  
कि प्राप्ति को किसी भी डिवाजन में सेता  
करवाने की व्यवस्था करें।  
महान कृपा होगी।

प्रतिनिधि :-

17-8-90

1. निदेशक, केंद्रीय औषधि अनुसन्धान संस्थान

हरीशंकर अग्रवाल लखनऊ  
हरीशंकर  
अग्रवाल

प्राप्ति

हरीशंकर

डिवाजन कापोपालीमर्स  
आ.डी.आर.आई.  
लखनऊ

In the Hon'ble Central Administrative Tribunal,  
Circuit Bench, Lucknow  
Hare Shankar  
Union of India vs

Applicant 36  
Respondent

Annexures-16



ITRC  
LUCKNOW

9th August 1990

A representation dated 27th July '90 has been received from Sri Rakesh Kumar, CPS working in Washing & Distillation Unit under Dr. T.S.S. Dikshit, Scientist E-II. In the above letter Sri Rakesh Kumar has stated that he is working continuously for the last three years as Helper in Contingent Paid Staff from 30th July 1987 in the Washing & Distillation Unit.

He has stated in the above letter that he should be paid wages on enhanced rate on Government of India decision for equal pay equal work and also he should be regularised.

He has also mentioned that he was called on 27th Feb. '90 for the interview for the post of Helper Group 'D' to fill up the regular vacancy. The two posts were un-reserved and one post was reserved for SC, but he was not selected. He has requested that he should be given enhanced wages as per Government of India recent instructions of 1.4.90 and also be made regular otherwise he will be forced to take legal help which may damage the image of ITRC/CSIR.

In this connection, it is stated that the applicant is working as CPS under a scheme. As per decision taken with the Principal Investigators of the various schemes, the increase of wages can be made only when the sponsored agencies increases the funds. Secondly, the action to regularise the CPS/DW workers who have completed two years will be taken up when the posts are made available according to seniority as per instructions of CSIR. Besides this is a policy matter and will be applicable to all such type of workers.

Director may kindly see for information.

*Deviyans 9/8*  
CONTROLLER OF ADMINISTRATION

DIRECTOR

*The Scientist in charge  
under whose scheme he is  
working he may be asked in  
writing to find out what he has  
additional for to give him hike  
in his wage*

*Dr. T.S.S. Dikshit, to whom kindly see and take his  
commitment in the matter as per request.*

*Dr. T.S.S. Dikshit, to*

*12/8/90*

*100-1097  
13.8.90*

*COA-942  
13/8*

*COA-1563  
13/8*

*(EE)*

*DIR 10/8/90  
10/8/90*

*22/8/90  
Minister  
the*

In the Hon'ble Central Administrative Tribunal,  
Lucknow Bench, Lucknow.

Har Shankar

Applicant

Union of India

Respondents

Annexures 17

In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow.

C.M.Appln. No. 14,499(W) of 89.

In re:

Writ Petition No. 8171 of 89.

Ram Narain ..... Petitioner.

Vs.

1. The State of U.P.
2. Sub Divisional Forest Officer, North Kheri Forest Division Kheri.
3. Forest Range Officer, Police Range, Distt. Kheri.  
..... Respondents.

Application for Stay

Lucknow, Dated:- 26-9-89.

Hon'ble S.C.Mathur, J.

Hon'ble S.N.Sahay, J.

List in the month of November, 1989 before a learned Single Judge. Till then the petitioner shall be continued service if he has completed 240 days of continuous service in the ~~month~~ preceding one year.

Sd/- S.C.Mathur

Sd/- S.N.Sahay

26/9/1989.

\*Navin\*  
Expy Dec  
27/9/89

TRUE COPY

Section Officer  
Copying Department  
High Court, Lucknow Bench  
LUCKNOW.  
27/9/89

